

In the Central Administrative Tribunal
Principal Bench: New Delhi

OA 419/87

Date of decision: 03.09.1992.

Shri BShri Baldev Raj Prabhakar

...Petitioner

Versus

Union of India through
Secretary, Ministry of Defence & Others ...Respondents

Coram:-

The Hon'ble Mr. Justice V.S. Malimath, Chairman
The Hon'ble Mr. I.K. Rasgotra, Administrative Member

For the petitioner None

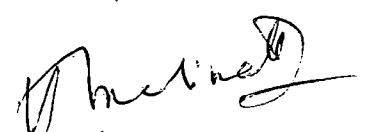
For the respondents Shri P.P. Khurana, Counsel.

Judgement (Oral)

(Hon'ble Mr. Justice V.S. Malimath, Chairman)

None appeared for the petitioner. From paragraph-9 of the reply filed by the respondents it appears that the payment sought by the petitioner has since been made. That is the reason why none appeared for the petitioner today. Shri P.P. Khurana, learned counsel for the respondents, therefore, rightly submitted that the petition should be dismissed. We order accordingly. No costs.


(I.K. Rasgotra)
Member(A)


(V.S. Malimath)
Chairman

san.

September 3, 1992.